

surrendering and further submits that so far as the order relied upon dated 03.12.2021 is concerned, the petitioner therein was taken into custody and the application for surrendering has become infructuous.

Issue notice, returnable in four weeks.

Dasti, in addition, is permitted.

In the meanwhile, the petitioner stands exempted from surrendering in reference to the impugned judgment of the High Court dated 24.11.2020 until further orders.

Tag with SLP(Cr1.) No. 9195 of 2021.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)